

आकांक्षा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

FIR No.: 0220/2020
P.S.:PIA
U/S: 411/482/34 IPC
State Vs. Sourabh Singh

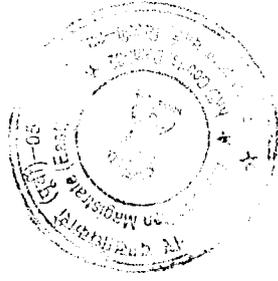
22.08.2020

Fresh application for bail on behalf of accused, received by way of email.

Present: Sh. Virendra Pratap Rao Singh, Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 24.08.2020



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 22.08.2020

आकांक्षा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
ककरडसोमा कोर्ट, दिल्ली-32
Karkardoma Courts, Delhi-32

eFIR No.: 01064/2019
P.S.:PIA
U/S: 379/411 IPC
State Vs. Rakesh Kumar Gupta

22.08.2020

Present : Ld. APP for the State is present through Video Conferencing.

None for applicant through V.C.

The present application for release of mobile phone **NOKIA 6.1** on Superdari has been filed by the applicant.

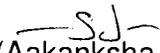
Reply has been filed under the signature of HC Jitender Kumar Singh wherein it is submitted that there is no objection for the release of the mobile phone to the **rightful owner**.

In view of the no objection of the IO, oral arguments of Ld. Counsel for applicant are dispensed with.

In these circumstances the aforesaid mobile phone be released to the rightful owner only subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be sent to Ld. Counsel for applicant on his email ID and a copy be also sent to the SHO PS concerned for compliance.


(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 22.08.2020



आकांक्षा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 05, द्वितीय तल
Court No. 03, 2nd Floor
न. कलकत्ता कोर्ट, दिल्ली-32
Kolkata/Jama Courts, Delhi-32

FIR No.: 207/2020
P.S.:PIA
U/S: 279/337
State Vs. Rahul Kumar

22.08.2020

Present: Ld. APP for the State is present through Video Conferencing.

None for applicant has joined through V.C.

The present application for release of vehicle bearing No. DL1LAA6781 on Superdari has been filed by the applicant. Application perused.

Reply has been filed under the signature of HC Ravinder Kumar. Reply perused. The reply of IO shows that the insurance of the vehicle in question stood expired as on the date of the accident in question. In these circumstances, re-list for the appearance of the Ld. Counsel for applicant through V.C. on 24.08.2020.

Copy of this order be sent to Ld. Counsel on his email ID



— ११ —
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 22.08.2020

आकांक्षा व्यास
AAKANKSHA VYAS
महानगर न्यायाधीश (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, 2nd फ्लोर
Court No. 03, 2nd Floor
ए.एस. कान्हा गौड़, दिल्ली-32
Kannan Gaud Courts, Delhi-32

EFIR No.: 014861/2020
P.S.: Krishna Nagar
U/S: 379/411 IPC
State Vs. Mehtab

22.08.2020

Present: Sh. Virendra Pratap Rao Singh, Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

The present application for release of vehicle **motorcycle No. DL14SL9887** on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Adesh Kumar wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in *Manjit Singh V. State* CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014 as follows:

“Vehicles”

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 22.08.2020

आकंक्षा व्यास
AAKANKSHA VYAS
महानगर मजिस्ट्रेट (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
काठजोना कोर्ट, दिल्ली-32
Kathajona Courts, Delhi-32

FIR No.: 000304/2020
P.S.: Krishna Nagar
U/S: 379/411/34 IPC
State Vs. Arun Kumar

22.08.2020

Present: Sh. Virendra Pratap Rao Singh, Ld. APP for the state is available for hearing through VC.

Ld. Counsel for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Arun Kumar

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in J/C since 05.08.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. Ld. Counsel has also submitted that investigation qua the present accused has been completed. Ld. Counsel has submitted that accused is not a previous convict.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature.

Heard both the parties.

File perused. In the present case, the accused is in J/C since 05.08.2020. Case property in the present case has already been recovered. No previous involvement of accused in any other offence has been disclosed by the IO in his reply. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to

Ld. Counsel for accused on his email ID.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 22.08.2020

आकांक्षा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्व)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
ए. ए. ए. कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

FIR No.: 177/2020
P.S.:PIA
U/S: 379/411 IPC
State Vs. Arif Hasan

22.08.2020

Present: Sh. Virendra Pratap Rao Singh, Ld. APP for the state is available for hearing through VC.

Mr. Mohit Jain, Ld. Remand Advocate for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Arif Hasan.

Bail application perused. Reply filed by IO also perused.

Ld. Remand Advocate for the accused has submitted that accused is in J/C since 05.07.2020. Ld. Remand Advocate has further submitted that accused is not a previous convict. He has also submitted that accused has been falsely implicated in the present case. Ld. Advocate has also submitted that accused may be granted bail in the wake of advisory issued by Hon'ble High Court of Delhi in light of Corona pandemic.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature. Ld. APP has also submitted that accused was apprehended on the spot by the complainant.

Heard both the parties.

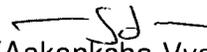
File perused. In the present case, the accused is in J/C since 05.07.2020. Case property in the present case has already been recovered. No previous involvement of accused in any other offence has been disclosed by the IO. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to

Ld. Counsel for accused on his email ID.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 22.08.2020

आकंक्षा व्यास
AAKANKSHA VYAS
महानगर मजिस्ट्रेटरी (पूर्वी)-05
Metropolitan Magistrate (East)-05
दोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कानूनादाला कार्यालय, दिल्ली-32
Kannuradala Courts, Delhi-32

FIR No.: 0115/2020
P.S.: Krishna Nagar
U/S: 188 IPC
State Vs. Wajid Ali

22.08.2020

Present: Sh. Virendra Pratap Rao Singh, Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

The present application for release of **vehicle No. DL1RU-3509** on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Vivek Bana wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in *Manjit Singh V. State CRL. M.C. 4485/2013* and *CRL. M.A. No. 16055/2013* decided on **10.09.2014** as follows:

"Vehicles"

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 22.08.2020

आकंक्षा व्यास
AAKANKSHA VYAS
महानगर सप्लायकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 05, 2nd फ्लोर
Court No. 05, 2nd Floor
ए. आकंक्षा व्यास, दिल्ली-32
K. Krishna Vyas Courts, Delhi-32

EFIR No.: 18171/2020
P.S.: Krishna Nagar
U/S: 379/411/34 IPC
State Vs. Yashpal

22.08.2020

Present: Sh. Virendra Pratap Rao Singh, Ld. APP for the state is available for hearing through VC.

None for accused through V.C.

Report from Jail Superintendent received and perused. As per the report, present accused has already been released from Jail on 21.08.2020 after receipt of release warrant in above mentioned case.

Application stands disposed off accordingly. Copy of this order as well as report of Jail Superintendent be sent to Ld. Counsel for accused on his email ID.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 22.08.2020

श्री अकंक्षा व्यास
AAKANKSHA VYAS
महानगर सहायक न्यायाधीश (पूर्व)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
न्यायमन्त्रालय इलाहाबाद, दिल्ली-32
Kankasha Courts, Delhi-32

FIR No.: 0339/2020
P.S.:Shakarpur
U/S: 354/323/341/509/294/279/24 IPC
State Vs. Shekhar Sharma

22.08.2020

Present: Sh. Virendra Pratap Rao Singh, Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

This is an application for release of vehicle on superdari, moved on behalf of applicant. Application perused. The present application is in FIR No. 339/2020 in which Section 354 is also mentioned amongst other sections. Hence, the present matter falls within the jurisdiction of Mahila Court. Accordingly, bail application is dismissed for want of jurisdiction.

Copy of this order be sent to Ld. Counsel for accused through email.



— Sd —
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 22.08.2020

आकंक्षा वारी
AAKANKSHA VYAS
महानगर न्यायाधीश (पूर्वी)-05
Metropolitan Magistrate (E)-05
कोर्ट नं. 03, 2nd Floor
Court No. 03, 2nd Floor
राजधानी कोर्ट, दिल्ली-32
Kansal Bldg. Delhi, Delhi-32

EFIR No.: 018171/2020
P.S.: Krishna Nagar
U/S: 379 IPC

22.08.2020

Present : Sh. Virendra Pratap Rao Singh, Ld. APP for the State is present through Video Conferencing.

None for applicant through V.C.

The present application for release of vehicle **motorbike No. DL7SCG0819** on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Krishan Kumar wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in *Manjit Singh V. State* CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014 as follows:

“Vehicles”

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance.



— S J —
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 22.08.2020

आकांक्षा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 05, द्वितीय मंज
Court No. 05, 2nd Floor
ककरदामा रोड, दिल्ली-32
Karkardama Rd. 15, Delhi-32

eFIR No.: 000524/2020
P.S.:PIA
U/S: 379 IPC

22.08.2020

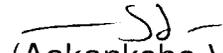
Present: Sh. Virendra Pratap Rao Singh, Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

This is an application for release of mobile phone on superdari. Application perused. Reply of IO received and perused. As per reply of IO, the stolen property in question has not been recovered yet. Hence, the present application is dismissed as infructuous.

Copy of this order be sent to Ld. Counsel for applicant through email.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 22.08.2020

श्री. आकंक्षा व्यास
AAKANKSHA VYAS
महानगर न्यायालय (पूर्व)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 05, एन.डी.ए.
Court No. 05, East ND
न्यायालय नं. 05, दिल्ली-32
Karkardooma Courts, Delhi-32

eFIR No.:24/2020
P.S.:Shakarpur
U/S: 356/379/34 IPC
State Vs. Khursheeda

22.08.2020

Present: Sh. Virendra Pratap Rao Singh, Ld. APP for the state is available for hearing through VC.

Ld. Counsel for accused is present through V.C.

This is an application for bail on behalf of accused Khursheeda. Application perused. Reply of IO received and perused. As per the reply of IO, accused has not been arrested in the present case. Hence, the present application for bail is dismissed as infructuous.

Copy of this order be sent to Ld. Counsel for accused through email.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 22.08.2020

श्रीमती अश्ली
आकंक्षा व्यास
मेट्रोपोलिटन कोर्ट (ई-05)
Metropolitan Magistrate (East)-05
कोर्ट नं. 05, 2nd Floor
दिल्ली नगरपालिका, दिल्ली-110002

RAJAT SADH VS. GOVERNMENT OF NCT DELHI
PS: Krishna Nagar

22.08.2020

Fresh application U/s 98 Cr.P.C for the restoration of abducted female/wife of applicant namely Rajat Sadh, received by way of email.

Present: None for applicant through V.C.

Report be called from SHO of PS concerned for 24.08.2020. Copy of the application be also sent to the SHO concerned.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 22.08.2020

शिवरती व्यस
AAKANKSHA VYAS
शहानगर न्यायाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, 2nd फ्लोर
कलकत्ता कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

FIR No.: 0398/2020
P.S.: Krishna Nagar
U/S: 33/58 D.Ex. Act
State Vs. Danish

22.08.2020

Fresh application for bail on behalf of accused, received by way of email.

Present: Sh. Virendra Pratap Rao Singh, Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 24.08.2020



— 50 —
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 22.08.2020

आकंक्षा व्यास
AAKANKSHA VYAS
महानगर सप्लाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कानूनकोष कोर्ट, दिल्ली-32
Karnal/Dome Courts, Delhi-32

FIR No.:015158/2020
P.S.:Krishna Nagar
U/S: 379 IPC

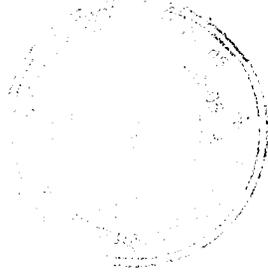
22.08.2020

Fresh application for release of vehicle motorcycle bearing No. DL14SM 5788 on superdari, on behalf of applicant, received by way of email.

Present: Sh. Virendra Pratap Rao Singh, Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 24.08.2020




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 22.08.2020

आकांक्षा वीर
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
शुभाग्र नगर, दिल्ली-32
K. D. Singh, Delhi-32

FIR No.:008450/2020
P.S.:Shakarpur
U/S: 379 IPC
State Vs. Not known

22.08.2020

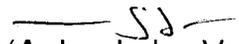
Fresh application for release of vehicle bike bearing No. DL14SG3873 on superdari, on behalf of applicant, received by way of email.

Present: Sh. Virendra Pratap Rao Singh, Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 24.08.2020




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 22.08.2020

आकंक्षा वीर
AAKANKSHA VYAS
महानगर मजिस्ट्रेट (पूर्व)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 05, 2nd Floor
Court No. 05, 2nd Floor
दिल्ली-110002
Delhi-110002

FIR No.: 366/2020
P.S.: Krishna Nagar
U/S: 25/54/59 Arms Act.
State Vs. Krishna Kumar @ Sachin

22.08.2020

Present: Sh. Virendra Pratap Rao Singh, Ld. APP for the state is available for hearing through VC.

Ld. Counsel for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Krishna Kumar @ Sachin.

Bail application perused. Reply filed by IO also perused. As per the reply of IO, the sections of the present case are 25/54/59 Arms Act. Ld. Counsel for the accused has also clarified that inadvertently Sections 27/54/59 IPC are mentioned in the application instead of 24/54/59 Arms Act.

Ld. Counsel for the accused has submitted that accused is in J/C since 25.07.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. Ld. Counsel has also submitted that accused is not a previous convict.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature.

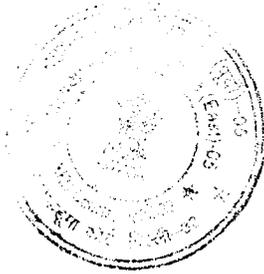
Heard both the parties.

File perused. In the present case, the accused is in J/C since 25.07.2020. Case property in the present case has already been recovered. No previous involvement of accused in similar offence has been disclosed by the IO. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to

Ld. Counsel for accused on his email ID.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 22.08.2020

आकांक्षा व्यास
AAKANKSHA VYAS
महापौर न्यायाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 05, द्वितीय मंज
Court No. 05, 2nd floor
कानूनसभा भवन, दिल्ली-22
Kansh Sabha Courts, Delhi-32

FIR No.: 0220/2020
P.S.:PIA
U/S: 411/482/34 IPC
State Vs. Akash

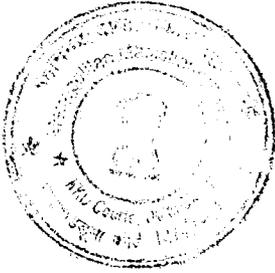
22.08.2020

Fresh application for bail on behalf of accused, received by way of email.

Present: Sh. Virendra Pratap Rao Singh, Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 24.08.2020



—sd—
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 22.08.2020

आकांक्षा व्यास
AAKANKSHA VYAS
महानगर मज्जाधिकारी (पूर्वी)-05
Metro Police Magistrata (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कार्कारडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

FIR No.:ED-PIA-000544/2020
P.S.:PIA
U/S: 379 IPC
State Vs. Unknown

22.08.2020

Fresh application for release of mobile phone VIVO Y91 on superdari, on behalf of applicant, received by way of email.

Present: Sh. Virendra Pratap Rao Singh, Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 24.08.2020

—sd—
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 22.08.2020

आकंशा व्यास
AAKANKSHA VYAS
महानगर न्यायाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, 2nd Floor
कडकडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

FIR No.:039088/19
P.S.:Krishna Nagar
U/S: 379 IPC

22.08.2020

Fresh application for release of vehicle Activa bearing No. DL13SU2336 on superdari, on behalf of applicant, received by way of email.

Present: Sh. Virendra Pratap Rao Singh, Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 24.08.2020


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 22.08.2020



आकंशा व्यास
AAKANKSHA VYAS
महानगर न्यायाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, तृतीय मंज
Court No. 03, 3rd Floor
क. प्रशासनालय, दिल्ली-32
Karkardooma Courts, Delhi-32

FIR No.:0837/2019
P.S.:PIA
U/S: 379 IPC
State Vs. Unknown

22.08.2020

Fresh application for release of mobile phone OPPO A-1 on superdari, on behalf of applicant, received by way of email.

Present: Sh. Virendra Pratap Rao Singh, Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 24.08.2020

—sd—
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 22.08.2020



आकंशा व्यास
Aakanksha VYAS
महानगर न्यायालय (पूर्वी)-05
Metropolitan Magistrate (East)-05
द्वितीय कोठरी मल
Court No. 05, 2nd Floor
ए-आकंशा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

FIR No.: 0424/2020
P.S.: Krishna Nagar
U/S: 379/411/34 IPC
State Vs. Zakir

22.08.2020

Fresh application for bail U/s 437 Cr.P.C on behalf of accused, received by way of email.

Present: Sh. Virendra Pratap Rao Singh, Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 24.08.2020


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 22.08.2020



आकांक्षा व्यास
AAKANKSHA VYAS
महानगर न्यायाधीश (पूर्व)-05
Metropolitan Magistrate (East)-05
कॉर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कृष्णा नगर, दिल्ली-32
Krishna Nagar Courts, Delhi-32

FIR No.:60/2019
P.S.:Krishna Nagar
U/S: 376/377/506 IPC

State Vs. Lakshya Kapoor & Ors.

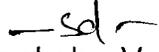
22.08.2020

Fresh application for early hearing of the applications, on behalf of accused/applicant received by way of email

Present: Sh. Virendra Pratap Rao Singh, Ld. APP for the state is available for hearing through VC.

None for applicant/accused through V.C.

Put up with file on 24.08.2020.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 22.08.2020

